

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA / ~~TA~~ / ~~TA~~ / ~~CCP~~ No. 1602 19/91
Dr. M. R. Prabhakar **S. S. Tiwari**
 APPLICANT (S) COUNSEL
 U. O. I. VERSUS **Sh. I. J. Naik**
 RESPONDENT (S) COUNSEL

Date	Office Report	Orders
		25.10.1991. Present: Shri S.S. Tiwari, counsel for the applicant. The learned counsel for the applicant states that he does not wish to pursue the present application on the ground that he may get relief from the respondents. In view of this, he seeks permission to withdraw the application. After hearing the learned counsel, the applicant is allowed to withdraw the present application with liberty to XXX approach the Tribunal with a fresh application, if so desired. Issue casti. <i>(Signature)</i> (B.N. DHOUNDIYAL) MEMBER (A) <i>(Signature)</i> (P.K. KARTHA) VICE CHAIRMAN (J) kam.